

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'SMC' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER  
and  
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

**ITA No.6877/Del./2018  
(ASSESSMENT YEAR : 2014-15)**

Pawan Kumar Teltia (HUF),  
3993-A/8, Raghu Ganj, Chawri Bazar,  
Delhi – 110 006.

vs. ITO, Ward 46 (2),  
New Delhi.

**(PAN : AAAHP5452R)**

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None  
REVENUE BY : Shri Lalit Kishore, Senior DR

Date of Hearing : 27.05.2022  
Date of Order : 27.05.2022

**ORDER**

**PER SHAMIM YAHYA, ACCOUNTANT MEMBER :**

This appeal by the assessee is directed against the order of the Id. CIT (Appeals) dated 31.08.2018 for the assessment year 2014-15.

2. None present on behalf of the assessee. However, an application dated 23.05.2022 has been filed on behalf of the assessee seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed

Form 5 issued by the Department for the full and final settlement of tax arrears along with the application as Annexure 9.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

**Order pronounced in the open court on this 27<sup>th</sup> day of May, 2022 after the conclusion of the hearing.**

**Sd/-  
(ASTHA CHANDRA)  
JUDICIAL MEMBER**

**sd/-  
(SHAMIM YAHYA)  
ACCOUNTANT MEMBER**

**Dated the 27<sup>th</sup> day of May, 2022  
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A)
- 5.CIT(ITAT), New Delhi.

**AR, ITAT  
NEW DELHI.**